First Schedule
Table-I

Number of Entry	On what payable	Number of the relevant Form	For e-filing		For physical filing	
			Natural person or startup or small entity or educational institution	Other(s), alone or with natural person or startup or small entity or educational institution	Natural person or startup or small entity or educational institution	Other(s), alone or with natural person or startup or small entity or educational institution
1	2	3	4	5	6	7
			Rupees	Rupees	Rupees	Rupees
1.	On application for a patent under sections 7, 54* or 135 and rule 20(1) accompanied by provisional or complete specification—	1	1600 Multiple of 1600 in case of every multiple priority.	8000 Multiple of 8000 in case of every multiple priority.	1750 Multiple of 1750 in case of every multiple priority.	8800 Multiple of 8800 in case of every multiple priority.
	(i) for each sheet of specification in addition to 30, excluding sequence listing of nucleotides and/ or amino acid sequences under sub-rule (3) of rule (9); (ii) for each claim in addition to 10; (iii) for each page of sequence listing of nucleotides and/ or amino acid sequences under sub-rule (3) of rule (9).		(i) 160 (ii) 320 (iii) 160 subject to a maximum of 24000	(i) 800 (ii) 1600 (iii) 800 subject to a maximum of 120000	(i) 180 (ii) 350 Not allowed	(i) 880 (ii) 1750 Not allowed
	*An application for a patent made under section 54 shall be eligible for a reduction of 50 per cent in fee as compared to other applications.					
2.	On filing complete specification after provisional up to 30 pages having up to 10 claims –	2	No fee	No fee	No fee	No fee
	(i) for each sheet of specification in addition to 30, excluding sequence listing of nucleotides and/ or amino acid sequences under sub-rule (3) of rule (9); (ii) for each claim in addition to 10. (iii) for each page of sequence listing of nucleotides and/ or amino acid sequences under sub-rule (3) of rule (9).		(i) 160 (ii) 320 (iii) 160 subject to a maximum of 24000	(i) 800 (ii) 1600 (iii) 800 subject to a maximum of 120000	(i) 180 (ii) 350 Not allowed	(i) 880 (ii) 1800 Not allowed

	Note: A specification in respect of an application for a patent made under section 54 shall be eligible for a reduction of 50 per cent in fee as compared to other specifications.					
3.	On filing a statement and undertaking under section 8.	3	No fee	No fee	No fee	No fee
4.	i) On request for extension of time under sections 53(2) and 142(4), rules 13(6), 80(1A) and 130 (per month).	4	480	2400	530	2600
	ii) On request for extension of time or condonation of delay (per month) under sub-rule (4) of rule 12 or sub-rule (2) or rule 131.	4	2000	10000	2200	11000
	iii) On request for extension of time under sub-rule (6) of rule 24B (per month).	4	1000	4000	1100	4400
	iv) On request for extension of time under sub-rule (11) of rule 24C (per month).	4	2000	10000	2200	11000
	v) On request for extension of time under rule 138 (per month).	4	10000	50000	11000	55000
5.	On filing a declaration as to inventorship under sub-rule (6) of rule 13.	5	No fee	No fee	No fee	No fee
6.	On application for postdating.	-	800	4000	880	4400
7.	On application for deletion of reference under section 19 (2).	-	800	4000	880	4400
8.	(i) On claim under section 20(1);	6	800	4000	880	4400
	(ii) On request for direction under section 20 (4) or 20 (5).	6	800	4000	880	4400
9.	(i) On notice of opposition to grant of patent under section 25(2);	7	8000	40000	Not allowed	Not allowed
	(ii) On filing representation opposing grant of patent under section 25(1).	7A	4000	20000	Not allowed	Not allowed

10.	On giving notice that hearing before Controller shall be attended under rule 62(2).	-	1500	7500	1700	8300
11.	On application under section 28(2).	8	No fee	No fee	No fee	No fee
	On application under sections 28(3) or 28(7).	8	800	4000	880	4400
12.	Certificate of inventorship under rule 70A.	8A	900	Not applicable	1000	Not applicable
13.	Request for publication under section 11A(2) and rule 24A.	9	2500	12500	2750	13750
14.	On application under section 44 for amendment of patent.	10	2400	12000	2650	13200
15.	On application for directions under section 51(1) or 51(2).	11	2400	12000	2650	13200
16.	On request for grant of a patent under sections 26(1) and 52(2).	12	2400	12000	2650	13200
17.	On request for converting a patent of addition to an independent patent under section 55 (1).	-	2400	12000	2650	13200
18.	For renewal of a patent under section 53—					
(i)	before the expiration of the 2nd year from the date of patent in respect of 3rd year;	-	800	4000	880	4400
(ii)	before the expiration of the 3rd year in respect of the 4th year;	-	800	4000	880	4400
(iii)	before the expiration of the 4th year in respect of the 5th year;	-	800	4000	880	4400
(iv)	before the expiration of the 5th year in respect of the 6th year;	-	800	4000	880	4400
(v)	before the expiration of the 6th year in respect of the 7th year;	-	2400	12000	2650	13200
(vi)	before the expiration of the 7th year in respect of the 8th year;	-	2400	12000	2650	13200
(vii)	before the expiration of the 8th year in respect of the 9th year;	-	2400	12000	2650	13200
(viii)	before the expiration of the 9th year in respect of the 10th year;	-	2400	12000	2650	13200

(ix)	before the expiration of the 10th year in respect of the 11th year;	-	4800	24000	5300	26400
(x)	before the expiration of the 11th year in respect of the 12th year;	-	4800	24000	5300	26400
(xi)	before the expiration of the 12th year in respect of the 13th year;	-	4800	24000	5300	26400
(xii)	before the expiration of the 13th year in respect of the 14th year;	-	4800	24000	5300	26400
(xiii)	before the expiration of the 14th year in respect of the 15th year;	-	4800	24000	5300	26400
(xiv)	before the expiration of the 15th year in respect of the 16th year;	-	8000	40000	8800	44000
(xv)	before the expiration of the 16th year in respect of the 17th year;	-	8000	40000	8800	44000
(xvi)	before the expiration of the 17th year in respect of the 18th year;	-	8000	40000	8800	44000
(xvii)	before the expiration of the 18th year in respect of the 19th year;	-	8000	40000	8800	44000
(xviii)	before the expiration of the 19th year in respect of the 20th year.	-	8000	40000	8800	44000
19.	On application for amendment of application for patent or complete specification or other related documents under section 57—	13				
(i)	before grant of patent;		800	4000	880	4400
(ii)	after grant of patent;		1600	8000	1750	8800
(iii)	where amendment is for changing name or address or nationality or address for service.		320	1600	350	1750
20.	On notice of opposition to an application under sections 57(4), 61(1) and 87(2) or to surrender a patent under section 63(3) or to a request under section 78(5).	14	2400	12000	2650	13200
21.	On application for restoration of a patent under section 60.	15	2400	12000	2650	13200

22.	Additional fee for restoration under section 61(3) and rule 86(1).	—	4800	24000	5300	26400
23.	On notice of offer to surrender a patent under section 63.	—	No fee	No fee	No fee	No fee
24.	On application for the entry in the register of patents of the name of a person entitled to a patent or as a share or as a mortgage or as licensee or as otherwise or for the entry in the register of patents of notification of a document under sections 69(1) or 69(2) and rules 90(1) or 90(2).	16	1600 (In respect of each patent)	8,000 (In respect of each patent)	1750 (In respect of each patent)	8,800 (In respect of each patent)
25.	On application for alteration of an entry in the register of patents or register of patent agents under rules 94(1) or rule 118(1).	—	320	1600	350	1750
26.	On request for entry of an additional address for service in the Register of Patents under rule 94(3).	—	800	4000	880	4400
27.	On application for compulsory license under sections 84(1), 91(1), 92(1) and 92A.	17	2400	12000	2650	13200
28.	On request for examination of application for patent— (i) under section 11B and rule 24(1); (ii) under rule 20(4)(ii).	18	 4000 5600	 20000 28000	 4400 6150	 22000 30800
29.	On request for expedited or delayed examination of application for patent under rule 24C.	18A	8000	60000	Not allowed	Not allowed
30.	Conversion of the request for examination filed under rule 24B to request for expedited or delayed examination under rule 24C.	18A	4000	40000	Not allowed	Not allowed
31.	On application for revocation of a patent under section 85(1).	19	2400	12000	2650	13200
32.	On application for revision of terms and conditions of licence under section 88(4).	20	2400	12000	2650	13200

33.	On request for termination of compulsory licence under section 94.	21	2400	12000	2650	13200
34.	On application for registration as a patent agent under rule 109(1) or rule 112.	22	3200	Not applicable	3500	Not applicable
35.	On request for appearing in the qualifying examination under rule 109(3).	—	1600	Not applicable	1750	Not applicable
36.	For continuance of the name of a person in the register of patent agents—					
	for the 1st year to be paid along with registration;	—	800	Not applicable	880	Not applicable
	(ii) for every year excluding the 1st year to be paid on the 1st April in each year.	—	800	Not applicable	880	Not applicable
37.	On application for duplicate certificate of patent agent under rule 111A.	—	1600	Not applicable	1750	Not applicable
38.	On application for restoration of the name of a person in the register of patent agents under rule 117(1).	23	1600 (Plus continuation fee under entry number 36)	Not applicable	1750 (Plus continuation fee under entry number 36)	Not applicable
39.	On a request for correction of clerical error under section 78(2).	—	800	4000	880	4400
40.	On application for review or setting aside the decision or order of the controller under section 77(1)(f) or 77(1)(g).	24	1600	8000	1750	8800
41.	On application for permission for applying patent outside India under section 39 and rule 71(1).	25	1600	8000	1750	8800
42.	On application for duplicate patent under section 154 and rule 132.	—	1600	8000	1750	8800
43.	(i) On request for certified copies under section 72 or for certificate under section 147 and rule 133(1).	—	1000 (up to 30 pages and, thereafter, 30 for each extra page)	5000 (up to 30 pages and, thereafter, 150 for each extra page)	1100 (up to 30 pages and, thereafter, 30 for each extra page)	5500 (up to 30 pages and, thereafter, 150 for each extra page)

	(ii) On request for certified copies under section 72 or for certificate under section 147 and rule 133(2).	--	2400 (up to 30 pages and thereafter, 30 for each extra page)	12000 (up to 30 pages and thereafter, 30 for each extra page)	3300 (up to 30 pages and thereafter, 30 for each extra page)	13200 (up to 30 pages and thereafter, 30 for each extra page)
44.	For certifying office copies, printed each.	—	800	4000	880	4400
45.	On request for inspection of register under section 72, inspection under rule 27 or rule 74A.	—	320	1600	350	1750
46.	On request for information under section 153 and rule 134.	—	480	2400	530	2650
47.	On form of authorization of a patent agent.	26	No fee	No fee	No fee	No fee
48.	On petition not otherwise provided for.	—	1600	8000	1750	8800
49.	For supplying of photocopies of the documents, per page.	—	10	10	10	10
50.	Transmittal fee for international application.	—	3200	16000	3500	17600
51.	Transmittal fee for international application (for ePCT filing).	—	No fee	No fee	Not applicable	Not applicable
52.	For preparation of certified copy of priority document and for transmission of the same to the International Bureau of World Intellectual Property Organization.	—	1000 (up to 30 pages and, thereafter, 30 for each extra page)	5000 (up to 30 pages and, thereafter, 150 for each extra page)	1100 (up to 30 pages and, thereafter, 30 for each extra page)	5500 (up to 30 pages and, thereafter, 150 for each extra page)
53.	For preparation of certified copy of priority document and e-transmission through WIPO DAS.	—	No fee	No fee	Not applicable	Not applicable
54.	On statement regarding working of a patented invention on a commercial scale in India under section 146(2) and rule 131(1).	27	No fee	No fee	No fee	No fee
55.	To be submitted for claiming the status of a small entity or startup.	28	No fee	No fee	No fee	No fee
56.	Application for withdrawing the application under section 11B(4), and rules 7(4A) and 26.	29	No fee	No fee	No fee	No fee
57.	Request for adjournment of hearing under rule 129A (for each adjournment).	-	1000	5000	1100	5500

58.	Miscellaneous form under rule 8(2), to be used when no other form is prescribed.	30	As Applicable			
59.	Grace period.	31	500	2500	550	2750

Table II - FEES REFUNDABLE

On what account fee refundable	Refund of fees
Refund of fees under sub-rule (4A) of rule 7	90% of fee paid for request for examination or request for expedited examination".